

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 39/MP/2019

Date: 21.10.2019

To,
Ms. Swapna Seshadri,
Advocate, MSA Partners,
D- 246, Defence Colony,
New Delhi- 110024.

Sir,

Subject: Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 21.3.2013 for (i) resolution of bill dispute; (ii) recovery of amounts due to GMR pursuant to supplementary bill raised; and (iii) implementation of orders of this Commission namely, order dated 1.2.2017 in Petition no. 8/MP/2014, order dated 14.3.2018 in Petition No. 13/SM/2017, order dated 16.3.2018 in Petition No. 1/MP/2017 and order dated 15.11.2018 in Petition No. 88/MP/2018.

Ref: Your letter dated 15.10.2019

With reference to your letter dated 15.10.2019 on the above subject, I am directed to inform that your request for extension of time has been considered and time has been granted till **24.10.2019**, to file written submissions, with copy to the Petitioner. No further extension of time shall be granted for any reason.

Yours sincerely

Sd/-
(B. Sreekumar)
Deputy Chief (Law)

Copy to:
1. GMR Warora Energy Limited